

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO: 568/93

Date of Order: 6/7-93

Between:

1. Divisional Railway Manager, (DG)
South Central Railway, Secunderabad,
2. Permanent Way Inspector (Con)
S.C.Rly, Secunderabad.
3. Chief Signal Inspector,
Signal & Telecommunication Department,
S.C.Rly, Secunderabad.

Applicants.

and

1. Veera Swamy.
2. Presiding Officer, Labour Court,
Narayanaguda, A.P. Hyderabad.

Respondents.

For the Applicants Mr. N.R. Devraj, SC for Rlys.

For the Respondents: ..

CORAM:

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
AND

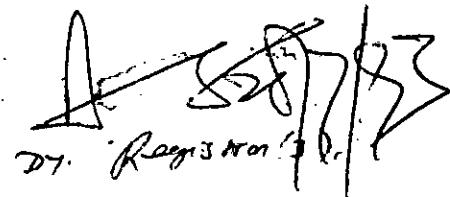
THE HON'BLE MR. P. T. TIRUVENGADAM : MEMBER (ADMIN)

The Tribunal made the following Order:-

in C.M.P.No. 179/83 is suspended until further orders.

Issue notice to the Respondents.

Post the case on 6.9.93.


Dr. Rajendra Rao

To

1. The Divisional Railway Manager (B.G) S.C.Rly, Secunderabad.
2. The Permanent Way Inspector (Con) S.C.Rly, Secunderabad.
3. The Chief Signal Inspector, Signal & Telecommunication Department, S.C.Rly, Secunderabad.
4. The Presiding Officer, Labour Court, Narayanaguda, Hyderabad.
5. One copy to Mr. N.R. Devraj, SC for Rlys. CAT. Hyd.
6. One copy to Mr. ..
7. One spare copy.

pvm


Dr. Rajendra Rao

O.A.565/93

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 6/7/ - 1993

ORDER/JUDGMENT:

M.A. / R.A. / C.A. NO.

in

O.A. No.

565/93

T.A. No. _____

(w.p. _____)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/ Ordered

No order as to costs.

2 JUL 1993

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